

**SHRI JYOTIRMOY BOSU:** There is dearth of fish trade and there is dearth of fish supplies. Why is the Corporation running at a loss?

**SHRI SURJIT SINGH BARNALA:** These losses were earlier also ever since the inception of the Corporation. I have mentioned that.

**MR. SPEAKER:** You were giving a total pay packet of Rs 4,600?

**SHRI SURJIT SINGH BARNALA:** The gross monthly salary indicated in the note is Rs. 2,975. He may be getting some perks. I do not know that. This is the gross salary. I have got the figures with me. These were being given to the earlier directors.

**SHRI SAMAR GUHA:** His pay packet was Rs. 4,000.

**MR. SPEAKER:** You have said it. The Minister also said that he does not know the details. *(Interruptions)*

**SHRI SURJIT SINGH BARNALA:** Earlier directors must also be getting some perks. There were some ex-army officers also in that to which they had objected. *(Interruptions)*

**SHRI JYOTIRMOY BOSU:** Will the Minister agree to the Public Undertakings Committee's examining it and giving a report?

**SHRI SURJIT SINGH BARNALA:** The ex-army officers are also provided with jobs somewhere. Fortunately or unfortunately some more officers were taken. That is why they are objecting to it. These are the facts. I hope I have mentioned all these things.

**SHRI SAMAR GUHA:** I said categorically that a refrigerator van which was purchased at Rs. 3 lakhs was sold at a price of Rs. 24,000. I want to know whether he would examine this. This has to be re-examined. This is a very serious matter. There is a conspiracy of the private fish traders to see that the Fish Corporation is scuttled so that they can capture

Calcutta market. Now, it is selling at Rs. 18 to Rs. 20 per kilo. It is a very important matter so far as West Bengal is concerned.

**SHRI SURJIT SINGH BARNALA:** A review committee was set-up in October last year. They have submitted a very recent report and a detailed report. We have gone into it and agree with this report as it is.

**MR. SPEAKER:** He wanted to know about the car having been sold.

**SHRI SURJIT SINGH BARNALA:** I do not have the facts about selling of the car. I can enquire into this matter. Let the hon'ble Member give the details he has got.

**SHRI SAMAR GUHA:** Sir, I wanted to know before having a fresh enquiry into the whole matter about CFC, Government should not take any decision to wind it up.

**SHRI SURJIT SINGH BARNALA:** I have already replied clearly that the report is a very recent one and a detailed one. So, a new enquiry is not at all required.

*(Interruptions).*

**SHRI SAMAR GUHA:** Sir, a conspiracy by the private fish contractors is going on. A fresh enquiry should be conducted without winding up the CFC. I

**MR. SPEAKER:** The Minister does not agree to your viewpoint. We go to the next item, that is, item No. 7.

12.37 hrs.

#### BUSINESS ADVISORY COMMITTEE EIGHTEENTH REPORT

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA):** Sir, I beg to move the following:

"That this House do agree with the Eighteenth Report of the Busi-

ness Advisory Committee presented to the House on the 8th May, 1978".

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, I am most unhappy that the Business Advisory Committee meeting was held on Monday although we had earlier agreed that it should be held only on Wednesday.

**MR. SPEAKER:** It was mentioned in the House that it would be held on Monday.

**SHRI JYOTIRMOY BOSU:** But, Sir, do you think no intimation needs to be given to the hon'ble Members?

My point is in the last meeting you will agree my motion which reads as under; was there for inclusion.

"This House do resolve that the Representation of the People Act be suitably amended or an appropriate law to enacted to disqualify a person for being chosen as, and for being a member of either House of Parliament or of the Legislative Assembly or Legislative Council of a State or any other elective body or public office if such person—

- (a) has ever been or is adjudged or found guilty by any competent court of law or by any Commission appointed under the Commissions of Inquiry Act, 1951 of any offence or misuse of power or position or State machinery; or
- (b) has been found by any competent court of law or such Commission to have obtained for himself or for any of his relatives any pecuniary advantage or benefit whatsoever."

This was my motion under Rule 184 and in the last meeting it was agreed that final date and time will be fixed before the House adjourns.

**MR. SPEAKER:** It was agreed that you would give a modified mo-

tion and the Business Advisory Committee would consider thereafter.

**SHRI JYOTIRMOY BOSU:** Sir, I could not remain present. I thought the meeting is going to take place on Wednesday. I had gone to Calcutta to meet certain other commitments. On coming back this morning I found the meeting is already over. So, I request let another meeting be convened on Wednesday. This is an important motion and it must be passed in this House.

**MR. SPEAKER:** We will consider it after I get your amended motion. I said that I would consider that.

**SHRI JYOTIRMOY BOSU:** I will certainly comply with your direction. But, Sir, what about having a meeting of the Business Advisory Committee?

**MR. SPEAKER:** After I get your modified motion, I will consider it

**SHRI KANWAR LAL GUPTA** (Delhi Sadar): Sir, I have given a notice on an important matter. As you know, the Minister had announced on a previous day that there is an increase in the price of milk by 40 per cent. The residents of Delhi, particularly the poorer sections, are very much affected. We have been receiving protests from all corners including the one from the wife of a Cabinet Minister. The people in Delhi are very much agitated over the decision of the Government. I wrote you a letter that there should be a short duration discussion on this. Everybody asked me why can't we discuss this on the floor of this House. This is a serious matter affecting everybody, particularly the salaried class. Women and the poor children cannot afford to take milk now. At least we must discuss this and let the Government take some action on this. Sir, I wrote a letter to you and you also favourably considered it. May I make a submission to the hon. Minister, Shri

[Shri Kanwar Lal Gupta]

Ravindra Varma, kindly to accommodate at least a one-hour short duration discussion on this issue.

Secondly, about the Choksi Report on income-tax, the Government received it two months ago and unfortunately, the Government is sitting tight over it for the last two months. It should be laid on the Table of the House and there should be a discussion on it. The Committee was set up for the simplification of income-tax. This is very important I am very sorry to say that the Minister has not laid it on the Table of the House so far, though two months have passed. May I request him that the report should be laid on the Table of the House and also there should be a discussion in any case about the DMS price increase? May I request the hon. Minister to say something on these points?

SHRI A. K ROY (Dhanbad): Sir, I would like to know whether the Comprehensive Industrial Relations Bill will come before the House in this session itself or not. The House is being extended for all sorts of possible, impossible, real and imaginary Bills which are to come up before the House. It has got a vital repercussion and a bearing on the entire industrial relations of the country. The hon. Minister himself told me that before the end of this session, a comprehensive Industrial Relations Bill will be brought forward and it will be passed. Now, we are finding an absolute silence about that. I would like to know whether in this extended period of the present session, a comprehensive Industrial Relations Bill has been included or not. If it has not been included, I will again urge upon the Labour Minister to include it and if he fails to include it, we will oppose this motion which will come up before this House.

SHRI MOHD. SHAFI QURESHI (Anantnag): Sir, I have given a motion to discuss a matter pertaining

to the service conditions of the minorities.

MR. SPEAKER: The practice adopted now is when the Business Advisory Committee report comes, anybody who wants to mention a particular subject for discussion, must send advance notice to the Speaker. The Speaker then calls upon the Member to speak. You have not given such notice.

SHRI MOHD SHAFI QURESHI: I have given notice of this motion.

SHRI RAVINDRA VARMA: I wish to deal, with the objection raised by my hon. friend, Mr Jyotirmoy Bosu. Sir, you yourself said that the date of the meeting was known to the House and the notice was issued. But I do not know how my good friend who is very vigilant and watchful missed the list of business that has been circulated for Friday, May 12, on which his motion has been put down. It is No. 3 on the order paper of that day. My hon friend Shri Kanwar Lal Gupta referred to two points, a short duration discussion regarding rise in the price of milk. As you know, the Business Advisory Committee considered the time to be allotted for different items and this was not one of the items to which the Committee decided to accord priority in this session. What I am doing is moving the report of the Committee for adoption. I can understand the hon. Member's anxiety that there should be some time found for discussing this subject. If there is another meeting of the Business Advisory Committee or otherwise, I shall bear this in mind as far as the arrangement of the time schedule of the business in the House is concerned. I do not have to say anything about the income-tax report because what he wants is that the report should be laid on the Table of the House. It is not strictly within the four corners of the motion that I am moving.

I shall now refer to what my good friend, Mr. A. K. Roy, said. I can understand his impatience about the Bill. I would humbly submit that I am not behind him in my anxiety to see that the Bill is introduced. The responsibility for this Bill when it is introduced is that of the Labour Minister and as Labour Minister I am not behind anybody in my anxiety, keenness and determination to see that a comprehensive Bill is introduced as early as possible. As my hon. friend himself said, it is expected to be a comprehensive Bill, and it may well be that with the introduction and passing of this Bill, three Acts which are on the statute book today would stand repealed. Therefore, it is necessary to give the utmost care to see that the Bill is formulated in an impeccable manner. The intention of the Government is, as the Prime Minister himself made clear the other day, to try and introduce a Bill. We do not want the Bill to have any lacunae or loopholes or any inconsistencies which would make it difficult for us to serve the objective for which the Bill is being introduced. Subject to this we are making every effort to see that the Bill is introduced in this session.

MR. SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 8th May, 1978".

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: What about the discussion on minorities?

MR. SPEAKER: It is not in the report.

SHRI MOHD. SHAFI QURESHI: After all we are sitting in this House. You tell me that I get agitated. Naturally I get agitated, because there has been no discussion on minorities. You are trying to harass the minori-

ties throughout the country and you are getting paid for it. Today you are getting good replies from so many constituencies because you are destroying the minorities' aspirations in this country.

12.50 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Sixth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:

(1) Shri Annasaheb Magar....  
23rd March to 12th May, 1978  
(Fourth Session)

(2) Shri N. K. Shejwalkar ..  
26th April to 12th May, 1978  
(Fourth Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

12.51 hrs.

CUSTOMS, CENTRAL EXCISES AND SALT AND CENTRAL BOARDS OF REVENUE (AMENDMENT) BILL—  
contd.

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri Satish Agarwal on the 8th May, 1978, namely:—

"That the Bill to provide for certain amendments to the Customs Act, 1962, the Central Excises and Salt Act, 1944 and the Central Boards of Revenue Act, 1963 be taken into consideration".